

SHRI K. S. RAO : Sir, I introduce the Bill.

MR. DEPUTY SPEAKER : Shri G. S. Basavaraju to introduce the Bill. Absent.

Shri H. N. Nanje Gowda to introduce the Bill. Absent.

15.32 hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 217 and 224)

[English]

SHRI V. S. KRISHNA IYER (Banglore South) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI V. S. KRISHNA IYER : Sir, I introduce the Bill.

15.32½ hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 366)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI THAMPAN THOMAS : Sir, I introduce the Bill.

15.33 hrs.

**INDIAN EVIDENCE (AMENDMENT)
BILL***

(Amendment of section 76)

[English]

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872.”

The motion was adopted

PROF. MADHU DANDAVATE : Sir, I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Syed Shahabuddin to introduce the Bill. Absent.

15.33½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 282)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI THAMPAN THOMAS : Sir, I introduce the Bill.